

Government. The State/UT Governments are competent to deal with such offences including cyber crime offences under the extant provisions of law.

TikTok App is an intermediary as per the Information Technology (IT) Act, 2000. The IT Act has provisions for removal of unlawful online content. Section 79 of the IT Act and The Information Technology (Intermediary Guidelines) Rules 2011 require that the Intermediaries shall observe due diligence while discharging their duties and shall inform the users of computer resources not to host, display, upload, modify, publish, transmit, update or share any information that is, inter alia, grossly harmful, harassing, defamatory, libellous, invasive of another's privacy, hateful, or racially, ethnically objectionable, disparaging, or otherwise unlawful in any manner. Intermediaries are also expected to remove any unlawful content as and when brought to their knowledge either through a court order or through a notice by an appropriate government or its agency.

There have been some reports about use of TikTok application for circulation of unlawful content. The Government has sought detailed clarifications from TikTok.

Steps to facilitate reporting of cyber crimes

3534. SHRI SHAMSHER SINGH MANHAS : Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether cyber crimes have increased in recent years;
- (b) whether Government has taken any steps to facilitate reporting of such crimes by the citizens; and
- (c) if so, what are the details and status of its implementation?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY) : (a) to (c) 'Police' and 'Public Order' are State subjects as per the Constitution of India. States/UTs are primarily responsible for prevention, detection, investigation and prosecution of crimes through their law enforcement machinery. The Law Enforcement Agencies take legal action as per provisions of law against the cyber crime offenders. As per the data maintained by National Crime Records Bureau (NCRB), a total of 9622, 11592 and 12317 cyber crime cases were registered during the year 2014, 2015 and 2016 respectively.

The Government has launched the online cybercrime reporting portal, www.cybercrime.gov.in to enable complainants to report complaints pertaining to Child

Pornography/Child Sexual Abuse Material, rape/gang rape imageries or sexually explicit content. The Portal facilitates the States/UTs to view complaints of cyber crime online and take appropriate action.

The Ministry has rolled out a scheme for establishment of Indian Cyber Crime Coordination Centre (I4C) for 2018-20. The main objective of the I4C Scheme is to set up a national cybercrime coordination center for law enforcement agencies of States/UTs as an effective apparatus to handle issues related to cyber crime in the country. The I4C scheme has a component namely National Cybercrime Reporting Portal to enable public to report all types of cyber crime complaints.

Strength of women personnel in Delhi Police

3535. SHRI VIJAY GOEL : Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the strength of women personnel in Delhi police is very low;
- (b) if so, the details thereof and the reasons therefor;
- (c) the strength of women personnel in absolute and as percentage of total strength of Delhi Police; and
- (d) whether Government proposes to set up women-only police stations in Delhi and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY) : (a) to (c) To augment representation of women in the Police Forces of all the Union Territories (UTs), Government of India approved on 20.3.2015, 33% reservation for women in direct recruitment in Non-Gazetted posts from Constable to Sub-Inspector in Police Forces of all UTs including Delhi Police. Delhi Police has reported that in pursuance of the above approval, 2624 women personnel joined the Police Force and 441 women personnel have joined their basic training till date. Total present strength of Delhi Police as on 30.06.2019 is 80115, out of which the present strength of women personnel is 9341, which stands at 11.65% of the total present strength. The reservation policy being implemented in direct recruitment posts of Sub-Inspector and Constable will further augment the women representation in Delhi Police.

- (d) A Special Police Unit for Women and Children (SPUWAC) already exists in Delhi Police to deal with cases/matters related to women and children. This Unit is also notified as a Police Station to deal with crimes against women, particularly matrimonial